

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 4715/2019

(Arising out of impugned final judgment and order dated 10-08-2018 in CRLA No. 2092/2016 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

RAJA BHAIYA @ KANHIYA LAL PANDA

Respondent(s)

(IA No.37826/2019-CONDONATION OF DELAY IN FILING and IA No.37830/2019-EXEMPTION FROM FILING O.T.)

Date : 08-03-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s) Mr. Adarsh Upadhyay, AOR
Mr. Amit Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

As prayed, counsel for the petitioner is
permitted to replace Annexure P-7 (English version)
within one week from today.

List the matter after two weeks.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER

